

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAA DURGA RICE PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MAA DURGA RICE PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08.09.2005
3.	Authority under which corporate debtor is incorporated / registered	The Registrar of Companies, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15314OR2005PTC008221
5.	Address of the registered office and principal office (if any) of corporate debtor	Kairapari, Kotsahi, Tangi, Cuttack - 754022
6.	Insolvency commencement date in respect of corporate debtor	04.09.2019 being the date of order by NCLT, Cuttack
7.	Estimated date of closure of insolvency resolution process	02.03.2020 being the 180th day from the date of order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Surya Kanta Satapathy & IBB/PA-001/IP-P00598/2017-2018/11050
9.	Address and e-mail of the interim resolution professional, as registered with the Board	4, Lake Gardens, Near Yuvak Sangha, Kolkata – 700045 & suryakantasatapathy@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Satapathy & Co. A/353, Ground Floor, Saheed Nagar, ZICA Building, Bhubaneswar -751007. E-mail: cirp.mdrppl@gmail.com
11.	Last date for submission of claims	17.09.2019, being the 14th day from date of order by the NCLT, Kolkata
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not yet identified
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: Satapathy & Co. A/353, Ground Floor, Saheed Nagar, ZICA Building, Bhubaneswar -751007.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MAA DURGA RICE PRODUCTS PRIVATE LIMITED on 4th September 2019.

The creditors of MAA DURGA RICE PRODUCTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 17.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place

: Surya Kanta Satapathy
: 07-09-2019, Bhubaneswar

